

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/238(KB)2022
IA(I.B.C)/405(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI BALRAJ JOSHI**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 05TH APRIL 2024

IN THE MATTER OF	INDIAN BANK VS RITIKA KUMAR
UNDER SECTION	SECTION 95(1)

Appearance (via video conferencing/physically)

Mr. Debasish Chakrabarti, Adv.] For the Financial Creditor
Mr. Snehasish Chakraborty, Adv.]
Ms. Pallavi Ray, Adv.] For the Resolution Professional
Mr. Rahul Sharma, Adv.]
Mr. Dripto Manjumder, Adv.] For the Personal Guarantor
Mr. Sumit Biswas, Adv.]
Ms. Rajashree Bhowmick, Adv.]
Mr. Chandan Mohata, Adv.]

O R D E R

1. Learned Counsel for the parties present.
2. **IA(I.B.C)/405(KB)2024**
 - b. This application has been filed by the Resolution Professional to place on record the Report of Resolution Professional u/s 99(7) of the Insolvency and Bankruptcy Code, 2016 which is placed at pages 17 to 25. This application is supported by an affidavit which is placed at pages 12 to 14. The Report u/s 99(7) is taken on record.
 - a. Ld. Counsel for the Personal Guarantor has not been able to e-file the objection in the main petition, on time.
 - b. Time to file the objection is extended for a further period of seven days.
 - c. List this matter for arguments on **13.05.2024**. No further adjournment would be granted in this matter.

**Balraj Joshi
Member (Technical)**

**Bidisha Banerjee
Member (Judicial)**